

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 372 of 1995

Thursday this the 16th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K. Balakrishnan,
Temporary Status Mazdoor,
Telephone Exchange,
Pulpally. ... Applicant
(By Advocate Mr. Sathikumar for M/s Santhosh & Rajan)

Vs.

1. Union of India represented
by Secretary,
Ministry of Communications,
New Delhi.
2. The General Manager,
Telecom District,
Kozhikode.
3. The Sub Divisional Officer,
Telegraphs, Kalpetta. Respondents

O R D E R

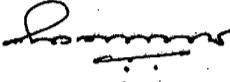
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to regularise his services from the date of regularisation of his immediate juniors. The prayer is as vague, as vague could be. The body of the application does not state when he commenced service or when the so called juniors commenced service. On such vague pleadings a fact adjudication cannot be made or reliefs granted. That apart, we do not know whether the directions in O.A. 1402/93 and connected cases will govern this case.

2. However, we find that applicant has made a representation before second respondent. It is for second respondent to consider the same and pass appropriate orders thereon and that he will do within two months from today.

3. We dispose of the application in limine.

Dated the 16th day of March, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ks163